

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 223 OF 2019 IN**  
**DFR NO. 711 OF 2019 & IA No. 223 of 2019**

**Dated: 15<sup>th</sup> February, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of**

**RattanIndia Power Limited** ... **Appellant(s)**  
**Vs.**  
**Maharashtra Electricity Regulatory Commission & Ors.** ... **Respondent(s)**

Counsel for the Appellant (s) : Ms. Raveena Dhamija  
Mr. Girik Bhalla

Counsel for the Respondent(s) : Mr. Anup Jain for R-2

**ORDER**

**IA NO. 223 OF 2019**  
*(Application for urgent listing)*

We have heard learned counsel for the applicant/appellant. For the reasons set out in the application, list the matter on **21-02-2019** subject to curing the defects.

The Application is disposed of.

**(S.D. Dubey)**  
**Technical Member**

*tpd/pk*

**(Justice Manjula Chellur)**  
**Chairperson**